



2026:AHC:19115

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3608 of 2025

Aniruddh Singh @ Anirudva

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Kumar Kashyap
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Ajay Kumar Baranwal, learned standing counsel for the state-respondents and Sri Achal Singh, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus, commanding respondent nos. 1 to 5 to remove the illegal encroachment upon the land gata no. 4551Mi/area 0.1490 hectare situated at Village Turra, Post Badousa, Tahsil Atarra District Banda and to take an appropriate legal action against the erring persons (respondent no. 7 to 10) in the light of revenue records/documents.

II. Issue a writ, order or direction in the nature of mandamus, commanding the respondent no. 3/ Collector/District Magistrate, District Banda to decide the representation dated 16.10.2025 of the Petitioner."

3. Counsel for the petitioner states that the plot in question is recorded as *banjar* in the revenue records and the private respondents are in illegal possession over the same. He submitted that appropriate direction be issued for removal of the encroachment from the plot in question.

4. Learned standing counsel, on the basis of the instruction dated

27.1.2026, sent by the S.D.M., Atarra, Banda, which is taken on record, submitted that proceedings under Section 67 of the U.P. Revenue Code, 2006 have been registered against the private respondents as Case Nos.T202607110300412 and T202607110300413, as such, appropriate action shall be taken by the authorities after disposal of the pending proceedings.

5. Counsel for the petitioner submitted that appropriate direction be issued for the disposal of the cases registered under Section 67 of the U.P. Revenue Code, 2006 within time bound period.

6. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.5/Tehsildar, Atarra, Banda to decide the aforesaid proceedings under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 28, 2026
C.Prakash